

PROFORMA-I

STATEMENT OF WORK DONE BY THE HIGH COURT OF SIKKIM DURING THE QUARTER YEAR ENDING ON 30/06/2023

Description of cases	Cases pending at the beginning of the quarter year	Institution during the quarter year	Disposal during the quarter year					Total	Number of cases in which Judgments Reserved & pending				Cases pending at the end of the quarter year
			At Preliminary hearing	By a Single Judge	By Division Bench	By Full Bench	By Constitution bench		Over a month and less than two months	Over two months and less than four months	Over four months and less than six months	Over six months	
1	2	3	4	5	6	7	8	9	10	11	12	13	14
1. MAIN CASES ORIGINAL SIDE (CIVIL)													
a) Civil suits													
b) Admiralty suits													
2. Testamentary and intestate suits													
3. Insolvency Cases													
4. Liquidation Cases													
5. Chartered Accountant Act, 1949													
6. Special Jurisdiction Cases													
7. WRIT PETITIONS													
a) Service matter	15	02	--	03	--	--	--	03	--	--	--	--	14
b) Land Reforms													
c) Labour Laws													
d) Others	60	14	--	11	04	--	--	15	--	--	--	--	59

PREPARED BY:

[Signature]
Deputy Registrar (Judl.)
High Court of Sikkim
at Gangtok

VERIFIED BY:

[Signature]
JOINT REGISTRAR
HIGH COURT OF SIKKIM
GANGTOK

8 a) Banking Regulation Act, 1949													
b) Execution, transferred and interlocutory Application under Section 45(C) of the Banking Regulation Act, 1949													
9. Company petition & Application													
a) Petitions													
b) Application in Petitions													
c) Applications in liquidation proceedings													
d) Application in company appeals													
e) Matter transferred U/S 455(3) of the Companies Act													
10. Income Tax References and applications													
11. Sales Tax References and application													
12. Other Direct and indirect Tax References and applications													
a) Gift Tax Wealth Tax and Estate Duty References and Applications													
b) Other tax Revision Cases													
c) Other Tax Reference and Applications													
13. Petitions Under Indian Arbitration Act	05	--	--	--	02	--	--	02	--	--	--	--	03
14. Matrimonial Cases and Reference													
a) Matrimonial Suits/Cases	02	--	--	--	01	--	--	01	--	--	--	--	01
b) Matrimonial References													
c) Petitions Under Section 24 of the Hindu Marriage Act													
15. Land Acquisition Reference													
16. Election Petitions and Applications													
a) Election Petitions													
b) Applications in Election Cases													
17. Insurance Act, Reference & Applications													

PREPARED BY:

Mand
Deputy Registrar (Judl.)
High Court of Sikkim

VERIFIED BY:

[Signature]
JOINT REGISTRAR
HIGH COURT OF SIKKIM
GANGTOK

18. Motions													
a) Motion for sanction of prosecution													
b) Motion for setting aside fraudulent transfers													
c) Motion for annulment of adjudication orders													
d) Motion for setting aside Insolvency cases													
e) Notice of Motion for stay order													
19. Other Petitions and Applications													
a) Probate Civil Petitions													
b) Petitions under the Guardians & Wards Act													
c) Contempt of Court (Civil) Petitions	01	01	-	01	--	--	--	01	-	-	-	-	01
d) Cross objections	03	--	--	--	--	--	--	--	--	--	--	--	03
e) Transfer Petition (Civil)	--	02	--	02	--	--	--	02	--	--	--	--	--
f) Applications for leave to sue as indigent person													
g) Execution application on the original side													
h) Special Cases under Order XXXVI of Civil Procedure Code 1908													
i) Applications under Court Fees Act, Regarding valuation of Estate													
j) Petitions under Foreign Awards (Recognition and Enforcement Act, 1961)													


PREPARED BY:

Mand
Deputy Registrar (Judl.)
High Court of Sikkim
at Gangtok

VERIFIED BY:

[Signature]
JOINT REGISTRAR
HIGH COURT OF SIKKIM
GANGTOK

k) Petitions Application for													
i) Injunction in Original Proceedings													
ii) Appointment of Receivers in Original Proceeding													
I.) Civil Miscellaneous Case	--	--	--	--	--	--	--	--	--	--	--	--	--
20. TOTAL ORIGINAL SIDE (CRIMINAL)	86	19	--	17	07	--	--	24	--	--	--	--	81
21. High Court Sessions													
22. Writ Petitions													
a) Relating to Investigation or Trial of Criminal cases	--	--	--	--	--	--	--	--	--	--	--	--	--
23. Special Criminal Applications for Writs under the Constitution and U/S 491 of the Code of Criminal Procedure, 1973													
24. Criminal Contempt, under the Contempt of Courts Act													
25. Others													
a) Transfer Petition (Crl.)	--	--	--	--	--	--	--	--	--	--	--	--	--
b) Application U/S 482 of Criminal Procedure of 1973 or under any other corresponding provision	--	02	--	01	--	--	--	01	--	--	--	--	01
26. TOTAL	--	02	--	01	--	--	--	01	--	--	--	--	01

PREPARED BY: 
Deputy Registrar (Judl.)
High Court of Sikkim
at Gangtok

VERIFIED BY: 
JOINT REGISTRAR
HIGH COURT OF SIKKIM
GANGTOK

APPELLATE SIDE (CIVIL)													
27. Writ Appeals													
a) Service matters	04	--	--	--	03	--	--	03	--	--	--	--	01
b) Land reforms including land ceiling													
c) Labour laws													
d) Other	06	01	--	--	--	--	--	--	--	--	--	--	07
28. Letters patent Appeals													
29. First Appeals from													
a) Original Side													
b) Judgments	16	03	--	02	--	--	--	02	--	--	--	--	17*
c) Orders	01	01	--	01	--	--	--	01	--	--	--	--	01
30. Second Appeals from Judgment													
	10	--	--	02	--	--	--	02	--	--	--	--	08
31. Miscellaneous First Appeals from													
a) Original Side													
b) Judgment													
c) Orders													
32. Miscellaneous Second Appeals from													
a) Judgment													
b) Orders		01											01
33. Revision Petitions													
	05	01	--	03	--	--	--	03	--	--	--	--	03
34. Civil References													
35. Civil Miscellaneous Petitions under Article 227 of the Constitution													
36. Other Appeals													
a) City Civil Court Appeals													
b) Review of Judgments	--	--	--	--	--	--	--	--	--	--	--	--	--
c) Compensation, Claims and Special Appeals	07	--	--	04	--	--	--	04	--	--	--	--	03
d) Original Civil Jurisdiction Appeals													
e) Execution First Appeals													
f) Special Tribunal Appeal													
37. TOTAL	49	07	--	12	03	--	--	15	--	--	--	--	41

[*02 (Two) Tax Appeals included]

PREPARED BY:

Man
Deputy Registrar (Judl.)
High Court of Sikkim
at Gangtok

VERIFIED BY:

[Signature]
JOINT REGISTRAR
HIGH COURT OF SIKKIM
GANGTOK

APPELLATE SIDE (CRIMINAL)													
38. Criminal Appeals													
a) By persons convicted	21	08	--	01	03	--	--	04	--	--	--	--	25
b) By Government from Judgment of Acquittal	02	01	--	01	--	--	--	01	--	--	--	--	02
c) By complaint, U/S 378 (4) of Criminal Procedure Code	01	--	--	--	--	--	--	--	--	--	--	--	01
39. Criminal Revisions	04	--	--	02	--	--	--	02	--	--	--	--	02
40. Confirmation Cases U/S 366 of Criminal Procedure Code or under any Corresponding provisions													
41. Criminal L P	03	01	--	02	01	--	--	03	--	--	--	--	01
42. Others													
a) Fresh Bail Applications pending Investigation of trial													
b) Bail including Anticipatory Bail	--	--	--	--	--	--	--	--	--	--	--	--	--
c) Review Petition (FAM CT)	--	--	--	--	--	--	--	--	--	--	--	--	--
43. TOTAL	31	10	--	06	04	--	--	10	--	--	--	--	31
GRAND TOTAL (20+26+37+43)	166	38	--	36	14	--	--	50	--	--	--	--	154

PREPARED BY:

Mas
Deputy Registrar (Judt.)
High Court of Sikkim

VERIFIED BY:

[Signature]
Deputy REGISTRAR
HIGH COURT OF SIKKIM
GANGTOK

PROFORMA -III

CLASSIFICATION OF CASES PENDING AT THE END OF QUARTER YEAR ENDING ON 30/06/2023 IN TERMS OF DATE OF INSTITUTION

Description of cases	PENDING FOR											TOTAL
	Less than one year	One to two years	Two to three years	Three to four years	Four to five year	Five to six year	Six to seven year	Seven to eight year	Eight to nine year	Nine to ten year	Over ten year	
Main Cases	2	3	4	5	6	7	8	9	10	11	12	13
1. Original Side (Civil)												
1. suits												
a) Civil suits												
b) Admiralty suits												
2. Testamentary and intestate suits												
3. Insolvency Cases.												
4. Liquidation Cases												
5. Chartered Accountant Act, 1949												
6. Special Jurisdiction Cases												
7. WRIT PETITIONS												
a) Service matter	06	01	06	01	--	--	--	--	--	--	--	14
b) Land Reforms												
c) Labour Laws												
d) Others	33	11	04	03	01	04	--	--	02	--	01	59

PREPARED BY:

Man
Deputy Registrar (Judl.)
High Court of Sikkim
at Gangtok

VERIFIED BY:

[Signature]
JOINT REGISTRAR
HIGH COURT OF SIKKIM
GANGTOK

8 a) Banking Regulation Act, 1949												
b) Execution, transferred and interlocutory Application under Section 45(C) of the Banking Regulation Act, 1949												
9. Company Petition & Application												
a) Petitions												
b) Application in Petitions												
c) Applications in liquidation proceedings												
10. Income tax Reference & Applications												
11. Sales Tax References and application												
12. Other Direct and Indirect Tax References and Applications												
a) Gift Tax Wealth Tax and Estate Duty References and Applications												
b) Other tax Revision Cases												
c) Other Tax Reference and Applications												
13. Petitions Under Indian Arbitration Act	--	02	--	--	--	--	01	--	--	--	--	03
14. Matrimonial Cases and References												
a) Matrimonial Suits/Cases	--	01	--	--	--	--	--	--	--	--	--	01
b) Matrimonial References												
c) Petitions Under Section 24 of the Hindu Marriage Act												
15. Land Acquisition Reference												
16. Election Petitions and Applications												
a) Election Petitions												
b) Applications in Election Cases												

PREPARED BY:

Manoj
Deputy Registrar (Judl.)
High Court of Sikkim
at Gangtok

VERIFIED BY:

[Signature]
Deputy Registrar
HIGH COURT OF SIKKIM
GANGTOK

17. Insurance Act, Reference & Applications												
18. Motions												
a) Motion for sanction of prosecution												
b) Motion for setting aside fraudulent transfers												
c) Motion for annulment of adjudication orders												
d) Motion for setting aside Insolvency cases												
e) Notice of Motion for stay order												
19. Other Petitions and Applications												
a) Probate Civil Petitions												
b) Petitions under the Guardians & Wards Act												
c) Contempt of Court (Civil) Petitions	--	01	--	--	--	--	--	--	--	--	--	01
d) Cross Objections	01	--	--	--	--	--	02	--	--	--	--	03
e) Transfer Petition (Civil)	--	--	--	--	--	--	--	--	--	--	--	--
f) Applications for leave to sue as indigent person												
g) Execution application on the original side												
h) Special Cases under order XXXVI of civil procedure code 1908												
i) Applications under Court Fees Act, Regarding valuation of Estate												

PREPARED BY:

Mand
Deputy Registrar (Judl.)
High Court of Sikkim
at Gangtok

VERIFIED BY:

JOINT REGISTRAR
HIGH COURT OF SIKKIM
GANGTOK

j) Petitions under Foreign Awards (Recognition and Enforcement Act, 1961)													
k) Petitions Application for													
i) Injunction in Original Proceedings													
ii) Appointment of Receivers in Original Proceeding													
l.) Civil Miscellaneous Case	--	--	--	--	--	--	--	--	--	--	--	--	--
20. TOTAL	40	16	10	04	01	04	03	--	02	--	01	81	

ORIGINAL SIDE (CRIMINAL)													
21. High Court Sessions													
22. Writ Petitions													
a) Relating to Investigation or Trial of Criminal cases	--	--	--	--	--	--	--	--	--	--	--	--	--
23. Special Criminal Applications for Writs under the Constitutions and U/S 491 of the Code of Criminal Procedure, 1973													
24. Criminal Contempt, under the Contempt of Courts Act													
25. Others													
a) Transfer Petition (Crl.)													
b) Application U/S 482 of Criminal Procedure Code of 1973 or under any other corresponding provision	01	--	--	--	--	--	--	--	--	--	--	--	01
26. TOTAL	01	--	--	--	--	--	--	--	--	--	--	--	01

PREPARED BY:

Mam
Deputy Registrar (Judl.)
High Court of Sikkim,
at Gangtok

VERIFIED BY:

[Signature]
JOINT REGISTRAR
HIGH COURT OF SIKKIM
GANGTOK

APPELLATE SIDE (Civil)												
27. Writ Appeals												
a) Service matters	01	--	--	--	--	--	--	--	--	--	--	01
b) Land reforms including land ceiling												
c) Labour laws												
d) Other	06	01	--	--	--	--	--	--	--	--	--	07
28. Letters patent Appeals												
29. First Appeals												
a) From Original Side												
b) From Judgments	06	--	02	05	03	--	01	--	--	--	--	17*
c) From Orders	--	--	01	--	--	--	--	--	--	--	--	01
30. Second Appeals from Judgment	--	02	03	02	01	--	--	--	--	--	--	08
31. Miscellaneous First Appeals												
a) From Original Side												
b) From Judgment												
c) From Orders												
32. Miscellaneous Second Appeals												
a) From Judgment												
b) From Orders	01											01
33. Revision Petitions	03	--	--	--	--	--	--	--	--	--	--	03
34. Civil References												
35. Civil Miscellaneous Petitions under Article 227 of the Constitution												
36. Other Appeals												
a) City Civil Courts Appeals												
b) Review of Judgments	--	--	--	--	--	--	--	--	--	--	--	--
c) Compensation, Claims and Special Appeals	02	--	--	01	--	--	--	--	--	--	--	03
d) Original Civil Jurisdiction Appeals												
e) Execution First Appeals												
f) Special Tribunal Appeal												
37. TOTAL	19	03	06	08	04	--	01	--	--	--	--	41

[*02 (Two) Tax Appeals included]

PREPARED BY:

Mand
Deputy Registrar (Judl.)
High Court of Sikkim
at Gangtok

VERIFIED BY:

[Signature]
JOINT REGISTRAR
HIGH COURT OF SIKKIM
GANGTOK

APPELLATE SIDE (CRIMINAL)												
38. Criminal Appeals												
a) By persons convicted	16	08	01	--	--	--	--	--	--	--	--	25
b) By Government from Judgment of Acquittal	01	01	--	--	--	--	--	--	--	--	--	02
c) By complaint, U/S 378 (4) of Criminal Procedure Code	01	--	--	--	--	--	--	--	--	--	--	01
39. Criminal Revisions	01	--	--	--	--	01	--	--	--	--	--	02
40. Confirmation Cases U/S 366 of Criminal Procedure Code or under any Corresponding provisions												
41. Criminal L P	--	01	--	--	--	--	--	--	--	--	--	01
42. Others												
a) Fresh Bail Applications pending Investigation of trial												
b) Bail including Anticipatory Bail	--	--	--	--	--	--	--	--	--	--	--	--
c) Review Petition (FAM CT)	--	--	--	--	--	--	--	--	--	--	--	--
43. TOTAL	19	10	01	--	--	01	--	--	--	--	--	31
GRAND TOTAL (20+26+37+43)	79	29	17	12	05	05	04	--	02	--	01	154

PREPARED BY:

Mans
Deputy Registrar (Judl.)
High Court of Sikkim
at Gangtok

VERIFIED BY:

[Signature]
JOINT REGISTRAR
HIGH COURT OF SIKKIM
GANGTOK

PROFORMA -V

STATEMENT OF JUDGE STRENGTH OF THE HIGH COURT OF SIKKIM DURING THE QUARTER YEAR ENDING ON 30/06/2023

ACTUAL STRENGTH OF JUDGES

Sanctioned strength of Judges	No of Judges entrusted with court work only	No. of Judges entrusted with other work exclusively	TOTAL	No. of Court working days	Total number of Judge days
03	03	-	03	65	65

03.05.2023, 29.06.2023 & 30.06.2023- No cases were held.

PREPARED BY:

Deputy Registrar (Judl.)
High Court of Sikkim
at Gangtok

VERIFIED BY:

JOINT REGISTRAR
HIGH COURT OF SIKKIM
GANGTOK

